GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO. 1034 TO BE ANSWERED ON FRIDAY, THE 22nd JULY, 2022

Legal Aid Programme

1034. DR. KRISHNA PAL SINGH YADAV:

PROF. RITA BAHUGUNA JOSHI:

DR. SHRIKANT EKNATH SHINDE:

DR. HEENA GAVIT:

DR. SUJAY RADHAKRISHNA VIKHE PATIL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of legal aid programmes being implemented by the Government at present along with the funds allocated/utilised for the purpose during the last three years, State/UT-wise and year-wise;
- (b) the total number of persons belonging to various sections of the society who were provided free legal services during the said period, State/UT-wise;
- (c) the steps taken by the Government to ensure easy availability of legal services to the poorest amongst the poor throughout the country; and
- (d) the further steps taken by the Government to establish a nation-wide network for providing free and comprehensive legal services to the weaker sections of the society on uniform basis?

ANSWER

MINISTER OF LAW & JUSTICE (SHRI KIREN RIJIJU)

(a) and (b) National Legal Services Authority (NALSA) has been constituted under the Legal Services Authorities (LSA) Act, 1987 to provide free and competent legal services to the weaker sections of the society including beneficiaries covered under Section 12 of the Act, to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities, and to organize Lok Adalats to secure that the operation of the legal system promotes justice on the basis of equal opportunities.

For this purpose, the legal services institutions have been setup from the Taluk Court level to the Supreme Court. The activities/programmes undertaken by Legal Services Authorities include legal aid and advice; legal awareness programmes; legal services/empowerment camps; legal

services clinics; legal literacy clubs; Lok Adalats and implementation of victim compensation scheme. Funds under Grant-in-Aid are allocated and sanctioned to NALSA by the Government on yearly basis. The details of funds allocated by NALSA to Legal Services Authorities for organizing legal aid programmes during last three years are at Annexure – A. The details regarding number of persons who were provided free legal services during last three years are at Annexure – B.

(c) and (d) To enable equitable access to justice, National Legal Services Authority (NALSA) has launched Legal Services Mobile App on Android and iOS versions to enable easy access to legal aid to common citizens.

Further, a scheme on Access to Justice titled "Designing Innovative Solutions for Holistic Access to Justice in India" has been launched with aim to strengthen pre-litigation advice and consultation through Tele-Law: Reaching the Unreached; ensure pan - India dispensation framework to deliver Pro Bono legal Services through Nyaya Bandhu (Pro Bono Legal Services) programme; facilitate disposal of 15 year old pending cases at the district level through its Nyaya Mitra programme and to empower citizens through Pan India legal literacy and legal awareness programme. The Scheme embeds use of technology and developing contextualized IEC (Information, Education and Communication) material in regional / local dialect to supports its intervention and to achieve easy accessibility of legal services to the poor and weakest sections of the society.

Statement as referred to in reply to Lok Sabha Unstarred Question No. 1034 for answering on 22.07.2022 raised by Dr. Krishna Pal Singh Yadav and Others, MPs - Legal Aid Programme

Statement showing details of funds allocated (in Rupees) to Legal Services Authorities for organizing legal aid programmes during last three years

S.No.	Name of State/UT Authority	2019-20	2020-21	2021-22
1	Andhra Pradesh	2,00,00,000	3,40,00,000	5,00,00,000
2	Arunachal Pradesh	2,00,00,000	1,00,00,000	1,40,00,000
3	Assam	3,00,00,000	3,70,00,000	6,40,00,000
4	Bihar	4,50,00,000	3,70,00,000	7,60,00,000
5	Chhattisgarh	6,00,00,000	3,95,00,000	5,25,00,000
6	Goa	0	50,00,000	15,00,000
7	Gujarat	3,50,00,000	3,45,00,000	5,75,00,000
8	Haryana	9,00,00,000	4,50,00,000	6,50,00,000
9	Himachal Pradesh	4,00,00,000	1,85,00,000	2,45,00,000
10	Jammu & Kashmir	6,00,00,000	3,50,00,000	4,65,00,000
11	Jharkhand	4,00,00,000	4,00,00,000	7,35,00,000
12	Karnataka	7,00,00,000	6,25,00,000	7,50,00,000
13	Kerala	11,00,00,000	5,25,00,000	9,90,00,000
14	Madhya Pradesh	4,50,00,000	3,00,00,000	5,00,00,000
15	Maharashtra	6,00,00,000	6,25,00,000	8,25,00,000
16	Manipur	4,00,00,000	1,00,00,000	1,05,00,000
17	Meghalaya	1,00,00,000	50,00,000	50,00,000
18	Mizoram	2,50,00,000	50,00,000	1,15,00,000
19	Nagaland	2,50,00,000	50,00,000	1,15,00,000
20	Odisha	6,00,00,000	3,25,00,000	4,25,00,000
21	Punjab	10,00,00,000	3,25,00,000	6,40,00,000
22	Rajasthan	6,50,00,000	4,55,00,000	7,00,00,000
23	Sikkim	2,50,00,000	50,00,000	65,00,000
24	Tamil Nadu	5,00,00,000	4,20,00,000	6,00,00,000
25	Telangana	3,50,00,000	3,50,00,000	4,10,00,000
26	Tripura	3,00,00,000	2,80,00,000	2,65,00,000
27	Uttar Pradesh	3,00,00,000	6,50,00,000	6,00,00,000
28	Uttarakhand		2,50,00,000	2,55,00,000

	TOTAL	1,42,00,00,000	1,00,00,00,000	1,45,30,00,000
38	Supreme Court Legal Services Committee	0	1,00,00,000	10000000
37	Ladakh	0	0	65,00,000
36	Puducherry	0	10,00,000	20,00,000
35	Lakshadweep	0	0	0
34	Delhi	8,00,00,000	5,00,00,000	9,30,00,000
33	Daman & Diu	0	2,50,000	0
32	Dadra & Nagar Haveli	0	2,50,000	0
31	Chandigarh	1,00,00,000	80,00,000	55,00,000
30	Andaman & Nicobar Islands	0	0	C
29	West Bengal	9,00,00,000	5,20,00,000	7,00,00,000
		2,00,00,000		

Statement as referred to in reply to Lok Sabha Unstarred Question No. 1034 for answering on 22.07.2022 raised by Dr. Krishna Pal Singh Yadav and Others, MPs - Legal Aid Programme

Statement showing details regarding number of persons who were provided free legal services during last three years

S. No.	Name of State/UT Authority	2019-20	2020-21	2021-22
1	Andaman & Nicobar Islands	43	65	79
2	Andhra Pradesh	4,396	4,474	6,371
3	Arunachal Pradesh	3,932	1,984	2,657
4	Assam	8,002	10,027	1,10,254
5	Bihar	60,139	38,653	16,89,158
6	Chandigarh	2,261	1,242	1,781
7	Chhattisgarh	81,713	26,814	42,394
8	Dadra & Nagar Haveli	28	10	27
9	Daman & Diu	0	0	17
10	Delhi	79,458	82,131	79,055
11	Goa	3,006	875	1,101
12	Gujarat	26,887	8,302	21,953
13	Haryana	19,019	11,059	23,260
14	Himachal Pradesh	4,368	2,083	4,806
15	Jammu & Kashmir	4,961	7,675	8,870
16	Jharkhand	30,530	1,31,691	6,49,481
17	Karnataka	1,45,015	23,211	32,794
18	Kerala	71,058	11,242	16,895
19	Ladakh	0	93	2,408
20	Lakshadweep	0	0	0
21	Madhya Pradesh	2,68,351	87,843	33,43,800
22	Maharashtra	24,060	12,278	22,595
23	Manipur	18,257	56,635	22,651
24	Meghalaya	2,914	2,131	2,346
25	Mizoram	9,473	1,670	3,201
26	Nagaland	3,691	4,231	7,750
27	Odisha	8,025	6,029	8,849
28	Puducherry	1,295	309	884
29	Punjab	1,27,829	27,096	36,404
30	Rajasthan	32,413	12,274	13,833
31	Sikkim	928	702	986
32	Tamil Nadu	35,552	26,491	38,181
33	Telangana	15,145	3,488	6,712
34	Tripura	13,595	2,156	2,671
35	Uttar Pradesh	60,819	3,545	1,32,629
36	Uttarakhand	3,018	2,343	3,775
37	West Bengal	41,956	20,906	29,015
	Total	12,12,137	6,31,758	63,69,643